CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

CONTEMPT PETITION NO.170/00064/2020

IN

ORIGINAL APPLICATION NO.170/01669/2018

DATED THIS THE 01ST DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SHRI MOHD. JAMSHED, MEMBER (A)

(On video conference from Central Administrative Tribunal, Principal Bench, New Delhi)

Smt. D. Bharathi, W/o H.P. Mahadevappa, Aged about 45 years, Working as Secretary, State Election Commission, Cunningham Road, Bengaluru 560 052, Residing at No. 1925, Shamantha, 1st Floor, 3rd Cross, MCECHS Layout, 2nd Phase, Dr. Shivaramakaranth Nagar, Jakkur Post, Bengaluru 560 064

....Petitioner

(By Shri Vishwanath Bhat - through video conference)

Vs.

Dr. C. Chandramouli,
 Secretary to Government,
 Department of Personnel & Training
 North Block, New Delhi 110 001

2. Smt. Vasudha Mishra, Secretary, Union Public Service Commission Dholpur House, Shahajahan Road, New Delhi 110 069

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3. Sri T.M. Vijaya Bhaskar, IAS Chief Secretary, Government of Karnataka, Vidhana Soudha, Bengaluru 560 001

.....Respondents

(By Advocate Shri M. Rajakumar for Respondent No. 2 – through video conference)

ORDER (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, learned counsel for Respondent No. 2 has stated that the order dated 21.03.2019 passed by this Tribunal in Original Application No. 1669/2018 has already been complied with and, therefore, nothing survives in the present Contempt Petition.

- 2. The fact as stated by Shri M. Rajakumar has not been disputed by Shri Vishwanath Bhat, learned counsel for the petitioner.
- 3. Accordingly, the Contempt Petition is disposed of having been rendered infructuous.
- 4. Rule of the Court is discharged.

(MOHD. JAMSHED)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

/ksk/